

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 4073
(TO BE ANSWERED ON 23.12.2015)

APPOINTMENT ON COMPASSIONATE GROUNDS

4073. SHRI JANARDAN SINGH SIGRIWAL:
SHRI SUMEDHANAND SARSWATI:
SHRIMATI SANTOSH AHLAWAT:

Will the PRIME MINISTER be pleased to state:

- (a) the details of provision in the Central Government to provided employment on compassionate grounds to dependents of the persons who die in harness;
- (b) whether there is any time limit fo giving job to such dependents and if not, the reasons therefor; and
- (c) the details of pending cases, Ministry/Department-wise and the time by when they are likely to be disposed of?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR.JITENDRA SINGH)

(a): Compassionate Appointments in Government are regulated as per instructions issued by Department of Personnel and Training Office Memorandum No. 14014/6/94-Estt.(D) dated 09.10.1998 as amended from time to time. All these instructions have been consolidated vide Office Memorandum No. 14014/02/2012-Estt.(D) dated 16.01.2013 and as per these instructions 5% of direct recruitment vacancies in a year in Group 'C' posts can be filled up by compassionate appointment.

(b): There is no time limit.

(c): Department of Personnel & Training only lays down the policy of compassionate appointment which is implemented by the Administrative Ministries/Departments while considering the cases of compassionate appointment. The Administrative Ministries/Departments are required to monitor the state of implementation of compassionate appointment under their respective jurisdiction. DoP&T does not have information or specific details on the number of applications under consideration of the Union Government for appointment on compassionate grounds, Ministry-wise/Department-wise.
